

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH**

7. O.A. No. 060/00442/14

Mamta Vs. U.O.I. & Others

20.05.2014

Present: Mr. Lalit Rishi, counsel for the applicant

1. Contends, inter alia, that the claim of the applicant herein, who is the daughter of the deceased employee and is 100% handicapped, for family pension has been rejected by stating that her name does not stand in the legal heir certificate. Subsequently, her claim has been rejected on the ground of administrative reason but no reasons, whatsoever, have been disclosed in the impugned order.
2. Issue notice to the respondents returnable on 17.07.2014.
3. List before the Registrar for completion of pleadings.

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(UDAY KUMAR VARMA)
MEMBER (A)

J
(SANJEEV KAUSHIK)
MEMBER (J)

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Notice issued on
23/05/14. Service is
complete.
w/s not filed.

24/7

DHIRENDER SINGH